

§
R.P(Crl.)No. 1022-1023 OF 2004
CHAMBER MATTER

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Review Petition (Crl.) Nos.1022-1023/2004 in Crl.A.No.149-150/2002

Simon & Ors. Petitioner (s)

VERSUS

State of Karnataka Respondent (s)
(With Appln(s). for c/delay in filing review petitions and stay)
(With Office Report)

Date : 29/02/2004 This Petition was circulated in Chambers today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE B.N. AGRAWAL

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

Delay condoned.
The review petitions are dismissed.

(N. Annapurna) (V.P. Tyagi)
Court Master Court Master

(Signed order is placed on the file.)

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.) NOS.1022-1023 of 2004

IN

CRIMINAL APPEAL NOS.149-150/2002

Simon & Ors. ...Petitioner(s)

Versus

State of Karnataka

...Respondent(s)

O R D E R

Delay condoned.

We have gone through the Review Petitions and the relevant documents. In our opinion, no case for review of our order dated 29th January, 2004 is made out. The review petitions are, accordingly, dismissed.

(Y.K. SABHARWAL)J.

.....J.
(B.N. AGRAWAL)

New Delhi,
April 29, 2004.